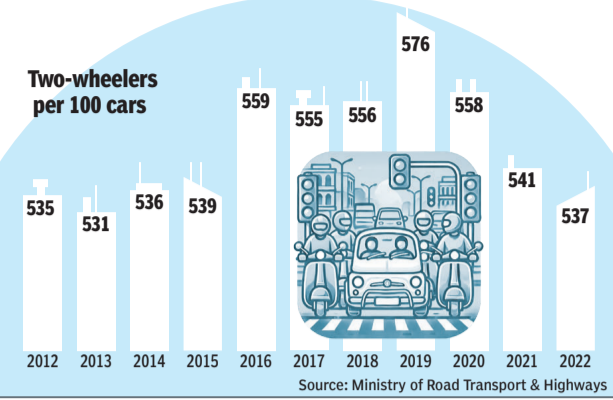


## STATISTICS A slice of life in numbers By Sayan Ghosh

## For every car on Indian roads, there are 5 two-wheelers

Two-wheelers are kings of the road: there are over 500 of them for every 100 four-wheelers in India, though the ratio has narrowed since 2019. Between 2012 and 2022, yearly two-wheeler sales more than doubled, but so did four-wheeler sales



## Shape of them: Spotted in Bengal, Ed Sheeran riding Arijit's scooter

About 220km from Kolkata, pop icon Ed Sheeran had a much smoother scooter and boat ride in Murshidabad's Jagajon on Monday than the rocky reception he got from cops in Bengaluru the day before, reports Sukumar Mahato. Keeping him company all along was "good friend" Arijit Singh. Sheeran and Singh hit it off last Sept when the celebrated Indian singer was in London for his concert, with the duo belting out each other's hits on stage. Now on a tour of India, the British singer took time out to pay his friend a visit in his hometown in north Bengal Monday. The two spent close to five hours together, vrooming down Jagajon's dusty roads — from the bustling Phulmore to the relatively deserted banks of the Bhagirathi — on Singh's two-wheeler, with Sheeran riding pillion. At Shibatala ghat, they got on a mechanised boat for an hour-long ride on the Bhagirathi.



Ed Sheeran and Arijit Singh spent close to 5 hours together Monday

Neha Singha Roy, a teacher at Adivasi High School, was returning home in a boat when she spotted the duo on the river. "I noticed Arijit Singh. He is a local, we can recognise him anywhere. He was with a few others and one among them appeared to be a foreigner, but I did not immediately recognise him from afar. A lot of important people come to visit Arijit in Jagajon. The moment I reached home, I searched the internet and realised I had actually spotted Ed Sheeran," Roy said. Murshidabad SP Surya Kumar Yadav said, "We are aware Ed Sheeran is in Jagajon. Arijit told us they did not need personal security but requested us to look into the law-and-order aspect in view of Sheeran's celebrity status. We have ensured it." TNN

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 FOR THE ATTENTION OF THE CREDITORS OF NEELKANTHAM SYSTEMS PRIVATE LIMITED RELEVANT PARTICULARS	
1. Name of the corporate debtor	Neelkantham Systems Private Limited
2. Date of incorporation of corporate debtor	10/01/2001
3. Authority under which corporate debtor incorporated/registered	Registrar of Companies, Bilaspur (CG)
4. Corporate Identity No. of corporate debtor	U51505CT2001PTC014514
5. Address of the registered office and principal office (if any) of corporate debtor	B-15, DEENDAYAL MARKET, P.H. ROAD, KORBA - 495677, CHHATTISGARH
6. Insolvency commencement date in respect of the corporate debtor	30.01.2025 (Received order on 10.02.2025)
7. Estimated date of closure of insolvency resolution process	29.07.2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ashutosh Khemani Reg. No. IBB/IA- 002/1PN-01177/2021-2022/13902
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Office No. 1-C, 3rd Floor, Shyam Plaza, Pandri, Opp New Bus Stand, Raipur - 492001, Chhattisgarh, Email: ashutosh.khemani@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Office No. 1-C, 3rd Floor, Shyam Plaza, Pandri, Opp New Bus Stand, Raipur - 492001, Chhattisgarh, Email: cirp.nsp@gmail.com
11. Last date for submission of claims	24/02/2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) https://ibbi.gov.in/downloadform.html b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Cuttack Bench has ordered the commencement of a corporate insolvency resolution process of the NEELKANTHAM SYSTEMS PRIVATE LIMITED vide NCLT order CP(IB) No.36/CB/2024 passed 30.01.2025.

The creditors of NEELKANTHAM SYSTEMS PRIVATE LIMITED hereby called upon to submit their claims with proof on or before 24/02/2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 12/02/2025 SD:- Ashutosh Khemani  
Place : Raipur Interim Resolution Professional of Neelkantham Systems Private Limited  
IBBI/IA-002/1PN-01177/2021-2022/13902, AFA valid till: 31-12-2025  
E-Mail: cirp.nsp@gmail.com

IT DEVELOPMENT AGENCY (ITDA)	
Department of Information Technology, Good Governance and Science Technology, Government of Uttarakhand IT Bhawan, Plot No. IT-07, IT Park, Sahasradhara Road, Dehradun	
e-Tender	
Tender Notice No.06/ITDA/efile-20770/2024-2025 dated 11.02.2025 RFP (Request for Proposal) is being issued by ITDA, Department of IT, Uttarakhand, Dehradun for Appointment of an agency for Proposal (RFP) for "Rate Contract with CERT-In Empaneled Security Auditors for Security Audit of all GoUK websites, Web Applications and Mobile Applications".	
The tender (RFP) document can be downloaded from www.uktenders.gov.in from 12/02/2025. The tender document fee of Rs 2000/- (Rupees Two Thousand Only) through demand draft (non-refundable) favouring "Director, ITDA" payable at Dehradun should be submitted on or before bid opening date. The parties willing to participate in the bidding will have to apply through the e-Tendering procedure as per the guidelines issued by Government of Uttarakhand available on the above-mentioned web site under the link "Bidders Manual Kit".	
The amendments in RFP in future, if any, would be published in the website www.uktenders.gov.in only. No other notification would be published separately.	
Director ITDA reserves the right to cancel the tender at any point of time, without assigning any reason thereof.	
DIRECTOR	

POWER TRANSMISSION CORPORATION OF UTTARAKHAND LTD.	
(A Govt. of Uttarakhand Enterprise)	
"Viduyt Bhawan" Near ISBT Crossing, Saharanpur Road, Mairia, Dehradun-248002 Corporate ID U40101UR2000SCG028675, E-Mail hqpc@ptcul.org, M.No. 7088112452	
E-TENDER NOTICE	
Power Transmission Corporation of Uttarakhand Limited Invites E-Tender for "Supply, Installation Testing & Commissioning of the 01 No. Elevator and dismantling of Old lift at "Viduyt Bhawan", PTCUL Dehradun". Against Tender specification no. 01/EE(Civil-HQ)/Tender/PTCUL/D.Dun/2024-2025. The last date of submission of e-bid is upto 19.03.2025, 15:30 Hrs. For more details please visit e-tender website www.uktenders.gov.in (tender id no. 2025_PTCU_80187_1) and for e-tender notice our website www.ptcul.org	
For any assistance on E-Tendering, please contact M/s Webline Infosoft Pvt. Ltd. Dehradun Ph. No.-0135-2651586, 7088112452	
L.No. 12/EE(Civil-HQ)/PTCUL/D.Dun Dt: 10-02-2025	
Executive Engineer (Civil-HQ)	
"Save Electricity in the Interest of Nation"	

## 251 out of 543 LS MPs face criminal cases, including 19 of 20 Kerala MPs

## 4,732 Criminal Cases Pending Against Sitting/Ex-Legislators

Dhananjay Mahapatra  
@timesofindia.com

New Delhi: Data on criminalisation of politics presented to Supreme Court on Monday showed that of the 543 Lok Sabha MPs, as many as 251 face criminal cases, and of them, 170 are charged with offenses that are punishable with an imprisonment of five or more years.

Collating the data from various high courts, amicus curiae and senior advocate Vijay Hansaria submitted a 83-page report to a bench of Justices Dipankar Datta and Manmohan. It stated that 19 out of 20 MPs (95%) from Kerala faced criminal charges, and 11 of them faced serious cases.

Of the 17 MPs from Telan-

gana, 14 faced criminal charges (82%), Odisha 76% (16 of 21), Jharkhand 71% (10 of 14), Tamil Nadu 67% (26 of 39), around 50% of MPs from other major states — Uttar Pradesh, Maharashtra, West Bengal, Bihar, Karnataka, Andhra Pradesh — faced criminal cases.

Haryana (10 MPs) and Chhattisgarh (11 MPs) have just one MP each facing criminal charges, Punjab 2 out of 13, Assam 3 out of 14, Delhi 3 out of 7, Rajasthan 4 out of 25, Gujarat 5 out of 25, and Madhya Pradesh 9 out of 29 MPs faced criminal charges.

Hansaria told the court that though SC had in 2023 directed the jurisdictional HCs to set up a bench to monitor the progress of trial in criminal



SC was told that though the court had in 2023 directed jurisdictional HCs to set up a bench to monitor the progress of trial in criminal cases against legislators, many states were yet to designate courts

cases pending against sitting/former legislators, there were many states which are yet to set up designated courts for this purpose and because of which, in some states, trial in such cases is pending for more than two decades.

He said as of Jan 1, as many as 4,732 criminal cases are

pending trial against accused persons who are either sitting or former legislators. Uttar Pradesh topped the list with 1,171 such cases pending. Other states having large pendency of such cases are Odisha 457, Bihar 448, Maharashtra 442, Madhya Pradesh 326, Kerala 315, Telangana 313, Karnataka

## Ratan Tata known figure, must protect his trademark: HC

Abhinav Garg  
@timesofindia.com

New Delhi: Acknowledging that Ratan Tata is a well-known figure whose trademark deserves protection, Delhi high court has restrained a third party from unauthorised use of the late industrialist's name.

Dealing with a suit filed by the Tata Group and Sir Ratan Tata Trust, HC observed last week it is "manifest that the name of Late Shri Ratan Tata is a well-known personal name/mark, which needs to be protected from any unauthorised use by any third party", and restrained a journalist from using the name "Ratan Tata National Icon Award" or using "Tata" and "Tata Trusts" trademarks for an event organised by him.

Justice Mini Pushkarna passed the order after one Rajat Srivastava, founder of an outlet called Delhi To-

day Group, agreed not to use Ratan Tata's name and refrain from proceeding with the event in the same name.

HC pointed out that Srivastava's actions clearly show he intentionally put up posts which wrongly claim association with the plaintiff and misuse his name by unauthorisedly using the plaintiffs' registered marks. In its prima facie observations, HC said Srivastava's actions are in bad faith and "egregious infringement of plaintiffs' statutory and legal rights, in order to have a free ride on the tremendous goodwill of the plaintiffs and that of the late Ratan Tata, with a view to benefitting from and gaining publicity out of the late Tata's distinct and widely regarded personality and public persona".

In the suit, the company and trust have also sought damages of over Rs 2 crore for causing harm to their reputation and goodwill.



## 3 men dead after drinking 'jeera soda' in Gujarat town

Ahmedabad: In a suspected case of targeted killing or a fatal experiment with a new concoction, three men died after drinking "jeera soda" from a bottle in Nadiad town of Gujarat's Kheda, Sunday.

Police said it wasn't a case of spurious liquor as no traces of methanol were found in the bodies of Kanu Chauhan (54), a deaf and mute weighing scale operator; daily wage worker Ravindra Rathod (49), and panipuri seller Yogesh Kushwaha (40). "The cause of death was cardio-respiratory arrest. Forensic experts told police they may have died due to sodium nitrite or potassium cyanide poisoning as evidenced by blood clots in bodies. The presence of 0.1% ethanol in bodies could be because they were habitual drinkers," Kheda SP Rajesh Gadhia said.

"An eyewitness told police he saw Chauhan drinking from a bottle of jeera soda and offering it. After witness declined Chauhan's offer, he gave bottle to Rathod and Kushwaha," SP added. TNN

## Mamata blames 'inflexible' Cong, AAP for Delhi, Hry loss

Krishnendu Bandyopadhyay  
@timesofindia.com

Kolkata: Congress's inflexibility in Delhi and AAP's intransigence in Haryana led to BJP victories in assembly elections there, Bengal CM Mamata Banerjee said on Monday while declaring that Trinamool Congress wasn't banking on anyone's support to return to govt in the state by a two-thirds majority next year.

"We won't need anybody's support. But everyone in the party must work together," she told TMC legislators at a closed-door meeting in the assembly building before the start of the budget session.

Mamata govt is scheduled to table the last budget of its current term next Wednesday.

Trinamool MLAs quoted the CM as saying that BJP edged out AAP in Delhi "by a mere 4% vote gap" solely be-

cause of Congress's refusal to side with the party in govt.

"The outcome would have been different had Congress forged an alliance with AAP," she said.

Mamata also faulted the AAP brass for nixing a pre-election understanding with Congress in Haryana last year. "In Haryana, too, AAP banking on anyone's support to return to govt in the state by a two-thirds majority next year."

TMC spokesperson Kunal Ghosh backed Mamata's contention that Trinamool would be better served going it alone in Bengal. "The Congress-Left Front alliance in 2021 could not stop the Trinamool juggernaut," he said, pointing out that INDIA bloc was set up to put up a united resistance to BJP in the 2024 Lok Sabha polls.

"The next Lok Sabha elections are five years away. BJP doesn't need to worry about INDIA bloc."

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## India-France strategic ties to get major boost with Rafale &amp; Scorpene deals

Rajat Pandit@timesofindia.com

New Delhi: India's expansive strategic partnership with France is set to get a further boost with two mega deals being virtually finalised for direct acquisition of 26 Rafale-Marine fighters, as well as the construction of three additional Scorpene submarines, which will collectively be worth almost Rs 1 lakh crore (Euro 10.6 billion).

As PM Narendra Modi left for Paris on Monday, govt sources told TOI that the Rs 63,000 crore deal for 22 single-seat Rafale-Mjets and four twin-seat trainers for Navy is now with the cabinet committee for security (CCS), awaiting the final nod.

The Rs 33,500 crore deal for 3 additional diesel-electric Scorpene submarines, to be constructed by Mazagon



SOARING HIGHER

Docks (MDL) in collaboration with French Naval Group, in turn, will soon head for CCS after inter-ministerial consultations. "CCS will take up the Rafale-M deal after the PM returns from France-US trip. The cost negotiations for Scorpene took a little longer because MDL had originally quoted a high price. The aim is to ink both deals before this fiscal ends on March 31," a source said.

The two countries are also discussing a possible collaboration between French major Safran, which al-

ready makes helicopter engines in India, and DRDO to co-develop the 110 kilonewton jet engine for the Indian fifth-generation stealth fighter project, AMCA (advanced medium combat aircraft). But that is in the future. The impending govt-to-govt Rafale-M deal includes weapons, simulators, crew training and five-year performance-based logistics support as well as spares for the 36 Rafales already inducted by IAF under the Rs 59,000 crore contract in Sept 2016.

The 26 Rafale-M jets manufactured by Dassault Aviation, with "specific enhancements" to operate from the deck of indigenous aircraft carrier INS Vikrant, will be delivered in 37 to 65 months after inking of the contract. "The new inter-governmental agreement mirrors the one inked

in the IAF deal. All jets are to be delivered by 2030-31," a source said.

The first of the three additional Scorpene, in turn, will roll out of MDL in six years, followed by the other two at intervals of a year each, after the contract is inked. The deal's cost does not yet include the price of fitting them with the fuel cell-based air-independent propulsion (AIP) developed by DRDO for greater underwater endurance.

The three new Scorpene will have "some design modifications and improvements" over the first six Kalvari-class vessels constructed at MDL for over Rs 23,000 crore.

The plan is to fit them with the indigenous AIP, while the first six operational Scorpene will progressively get it when they come for their scheduled refits.

## Manipur CM: BJP's races clock in search for consensus face to succeed Biren

Prabin Kalita@timesofindia.com

Guwahati: The search for a consensus face to succeed N Biren Singh as Manipur CM could stretch until Wednesday as BJP's North-East in-charge Sambit Patra scans a clutch of prospective candidates.

Congress, which has five MLAs in the House of 60, had been planning a no-trust move against the BJP-led govt in the state before Biren's sudden resignation

seeking to drive the Meitei-Kuki "reconciliation" agenda. At least one contender — cabinet minister and known Biren baiter Yumnam Khemchand Singh — put his hand up on Monday by declaring that the process of reconciling the communities after nearly two years of ethnic bloodletting would "start soon".

Khemchand, who met Patra at a hotel in Imphal, told the media that the discussion was focused on restoring peace in the state. "The challenge we are facing is how to restore normalcy," Khemchand



Security personnel stand guard in Imphal

said. "Isn't that what everyone in Manipur would love to have? I want this too."

Patra, who accompanied Biren on his trip back to Imphal from Delhi on Sunday after the latter's meeting with home minister Amit Shah and BJP national president JP Nadda, had a stream of visitors throughout Monday amid frenzied speculation about who would be the next CM. Khemchand said Biren's resignation was "a decision taken by the high command, and we accept it". He said it was the party brass's prerogative to pick the next CM. "Whatever the party high command de-

terminations, we have to accept that. Doesn't matter who is selected. You may have heard from others (on the probables), but this is the way," he said.

Patra met speaker Thokchom Satyabrata, another strident critic of Biren, minister Thounaojam Basanta Kumar Singh and MLA Th Radheshyam, among others. Manipur Congress president K Meghachandra said President's rule in the state shouldn't even be an option. "We also oppose any move to place the assembly in suspended animation for now. Congress wants a democratically elected govt in Manipur in the interest of safeguarding democracy."

Congress, which has five MLAs in the House of 60, had been planning a no-trust move against the BJP-led govt before Biren's sudden resignation after braving repeated calls for his ouster over his handling of the ethnic conflict since May 2023. The budget session of the assembly, which was scheduled to begin on Monday, was put on hold by governor AK Bhalla late Sunday, hours after he accepted Biren's resignation and requested him to continue as caretaker CM till "alternative arrangements are made".

## Class 12 kids arrive at farewell in convoy of 30 luxury cars; probe on

TIMES NEWS NETWORK

Surat: A group of 35 class 12 students from a reputed Surat-based school drove straight into the clutches of the law for allegedly performing stunts and bursting firecrackers on their way to the institute's farewell function in a convoy of 35 high-end cars on Dandi road.

After the Feb 7 reel of the convoy — set to the song of Bollywood film 'Animal' — went viral on social media, police on Monday began proceedings against the students and their parents for multiple violations of traffic rules and seized 12 of the 26 cars that could be identified from the video.

Dressed in blazers to celebrate their last day of school, the students set off in luxury vehicles, capturing videos of their drive using drones and cameras. The video triggered widespread outrage, with citizens questioning lack of police action against the students engaging in dangerous stunts.

"We have reviewed the footage and identified multiple violations. The law will take its course, and necessary action will be taken against

## Punjab cops nab trio over Feb 3 'blast' at outpost, seize AK-47

Amritsar: Punjab Police arrested three men allegedly responsible for an explosion near Fatehgarh Churian police outpost on Feb 3. Two of them received bullet injuries during a failed attempt to flee police custody.

Amritsar's police commissioner Gurpreet Singh Bhullar on Monday said accused Lovepreet Singh 'Labha', Karandeep Singh 'Karan', and Buta Singh are from Ajnala and Rajasansi near Amritsar. "During interrogation, they admitted to have been involved in the attack. They used a wrapped material that, upon impact, produced a loud noise, causing panic."

Police said one Harpreet Singh 'Happy Pashian' provided funding and automatic weapons to the trio through local contacts. Bhullar claimed Buta was in direct contact with Pashian, and through him, Labha and Karan also connected with the 'kingpin'.

Cops recovered an AK-47 rifle, a pistol and ammunition from Ajnala and Rajasansi. TNN

## 7 rocket shells found in garbage heap near Punjab school



Police have sought Army's help for additional details and expertise

Patiala: The discovery Monday of seven rocket shells in a bag in a garbage heap near a school in Punjab's Patiala district is being investigated by police, reports Bharat Khanna.

Police initially claimed these were non-working rocket launchers. After investigations, police said the "unidentified objects" were probably dumped there by a scrap dealer. However, further investigation is being conducted to check the origin of these devices. Police have sought Army's help for additional details and expertise.



Cops have initiated action against the students and their parents and seized 12 cars that can be identified

those responsible," DCP Amita Vanani said. Following the DCP's statement, Pat Police — under whose jurisdiction the school is — visited the institution to obtain the details of the students and their parents.

School founder Vardan Kabra told TOI they do not endorse such activities. "We cooperated with police and provided necessary details. We had advised students and parents against arriving in personal vehicles. No cars were allowed in the school."

## 2 pose as Bishnoi aides held for extorting man

New Delhi: Two men were arrested on Sunday for allegedly posing as associates of gangster Lawrence Bishnoi and extorting money from a govt employee in Paharganj, central Delhi.

Struggling with a debt of Rs 2 lakh, the accused devised a scheme to threaten the employee. One of them had previously worked as an attendant for the victim's bedridden father-in-law and was familiar with the family's circumstances.

The accused, identified as Ajeet (32) and Mohammad Aman (32), both residents of central Delhi, were apprehended following an investigation.

The incident took place earlier this month. The govt employee filed a complaint stating that his wife received a phone call from a man claiming to be associated with the gangster and demanding Rs 3 lakh. An FIR was registered, leading to the arrest of the duo. TNN

